

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8115 of 2021

Ankur Kumar ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Pankaj Kumar Dubey, Advocate

For the State : Mr. Rajneesh Vardhan, A.P.P.

Order No. 02

Dated 06th September, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Chainpur P.S. Case No. 09 of 2016 (G.R. No. 145 of 2016).

The son and nephew of the informant were found murdered. Suspicion was cast upon the named accused persons as they had threatened the deceased for supporting a rival candidate during the Panchayat Elections.

The petitioner appears to have been implicated on suspicion on account of the threat given to the deceased and the others.

It has been stated by the learned counsel for the petitioner that there are no eye witnesses to the occurrence.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate at Daltonganj in connection with Chainpur P.S. Case No. 09 of 2016 (G.R. No. 145 of 2016).

(RONGON MUKHOPADHYAY,J.)